

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).15382/2025

[Arising out of impugned final judgment and order dated 28-01-2025 in LAAPP No.5/2023 passed by the Gauhati High Court]

AIRPORT AUTHORITY OF INDIA

Petitioner(s)

VERSUS

JADAB DAS & ORS.

Respondent(s)

WITH

SLP(C) No.15365/2025

Item No.30

SLP(C) No.15595/2025

SLP(C) No.15977/2025

SLP(C) No.15720/2025

SLP(C) No.15887/2025

SLP(C) No.15845/2025

SLP(C) No.15853/2025

SLP(C) No.15791/2025

SLP(C) No.15842/2025

Date : 30-05-2025 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE DIPANKAR DATTA  
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :Ms. Aishwarya Bhati, A.S.G.  
Ms. Neetika Sharma, Adv.  
Mr. Kanav Singhal, Adv.  
Mr. Tavinder Sidhu, Adv.  
M/s. M. V. Kini & Associates, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. List on 17.07.2025.
2. Registry is directed to post all the matters, including similar matters (list of similar matters enclosed), together on the

date fixed.

3. Meanwhile, liberty is granted to the petitioner(s) to file additional document.

(ARJUN BISHT)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR